

currency to the extent of 4,000 fake U.S. dollars and 680 fake Indian rupees recovered from their possession.

[English]

### Foreign Nationals in India

513. SHRI MOHANBHAI SANJIBHAI DELKAR: Will the PRIME MINISTER be pleased to state the number of foreign nationals held in custody in the country and the number of those released upto September, 1990?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY). Powers have been delegated to the State Government to proceed against foreigners for violation of various laws pertaining to Foreigners Act, Customs Act, NDPS Act, COFEPOSA ACT, etc. As and when the sentence awaited by the courts expires, foreigners are released and sent back to their respective countries. No statistics in respect of such persons is however, maintained at this end.

### Expenditure in Public Sector Undertakings

514. SHRI K. C. TYAGI: Will the PRIME MINISTER be pleased to state:

(a) whether any scheme has been finalised to check the wasteful expenditure in the various Public Sector Undertakings;

(b) if so, the salient features thereof; and

(c) the steps taken for its implementation?

THE MINISTER OF STATE IN THE

PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (c). No special scheme has been finalised recently to check wasteful expenditure in Public Sector Undertakings as instructions have been issued from time to time to them for effecting economy in expenditure. There refer inter alia to stationery, entertainment, travel, telephones, furniture, petrol consumption etc.

[Translation]

### Assault on Former P.M. Shri V. P. Singh

515. SHRI YAMUNA PRASAD SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether on 2 December 1990 the former Prime Minister Shri V. P. Singh and other leaders accompanying him were attacked by a stone-throwing mob when he got down at the Bhopal Railway Station as per his scheduled programme; and

(b) if so, whether any inquiry has been conducted in this regard;

(c) if so, the outcome thereof and the action taken thereon; and

(d) the steps taken by the Union Government for providing effective security to the former Prime Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) When Shri V. P. Singh arrived at Bhopal at 8 A.M. on 2nd December, 1990 by Tamil Nadu Express, there was a clash between a group of Bhartiya Janta Yuva Morcha (BJYM) and antireservation elements, who were shouting anti V.P. Singh and anti Mandal Com-

mission slogans, and Janta Dal and Yuva Janta Dal workers. In the clash, stones were pelted by BJYM and other anti-reservationists during which the car of Shri V.P. Singh was hit. However, he was not injured.

(b) and (c). Information from the State Govt. is awaited.

(d) Govt. of India have already issued comprehensive instructions to all the

States/UT Govts. for the security of Shri V. P. Singh and his family.

[English]

#### **Alleged Weak Arguments in Bofors Case**

516. PROF. MADHU DANDAVATE: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to a report appearing in the Indian Express (Delhi Edition) of 7 December, 1990 that the Joint Director of the CBI has expressed his pleasure over the action of the Additional Solicitor General and the Government Counsel, appearing in the Bofors case in the Delhi High Court for the Union of India is making weak arguments in this case in violation of the instructions of the CBI; and

(b) if so, whether it is proposed to instruct the Additional Solicitor General to take a firm stand consistent with the advice and approach of the CBI in the Bofors case?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) and (b). Government have seen the press report.

The CBI have reported that their Joint Director did not express any displeasure over the action of the Additional Solicitor

General in the Delhi High Court on 6th December, 1990. The Solicitor General is now appearing on behalf of the Union of India; in place of the Additional Solicitor General.

#### **Swatantrata Sainik Samman Pension Cases**

517. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) the number of applications received during the current calendar year upto 30 November, 1990 for the grant of Swatantrata Sainik Samman Pension and number out of them received from Orissa;

(b) the reasons for delay in finalising the cases;

(c) the Step taken/proposed to be taken to finalise the cases;

(d) whether pension of some of the freedom fighters has been stopped without any notice to them; and

(e) if so, the reasons and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Total number of applications received upto 30.11.1990 are 2,806 out of which 156 are from Orissa.

(b) The main reason for delay in finalising the cases is insufficient official documentary evidence in support of suffering claimed and delay in the receipt of recommendations from the State Government concerned.

(c) A Special Drive has been launched to clear all the cases.